

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**SERVICE TAX APPEAL NO: 85535 OF 2017
WITH
CROSS-OBJECTION NO. 91062 OF 2017**

[Arising out of Order-in-Original No: PUN-SVTAX-000-COM-028-16-17 dated 29th November 2016 passed by the Commissioner of Service Tax, Pune.]

Commissioner of Service Tax

ICE House, 41/A Sasson Road, Pune - 411001

... Appellant

versus

Maccaferri Environmental Solutions Pvt Ltd

D-40 MIDC, Ranjangaon, Tal: Shirur

Dist: Pune-412220

...Respondent

APPEARANCE:

Ms Neha Chakraborty, Advocate for the appellant

Shri Dhananjay Dahiwal, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85283/2025

DATE OF HEARING: 25/02/2025

DATE OF DECISION: 25/02/2025

PER: CORAM

On behalf of respondent it is submitted that the respondent had sought coverage under Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn. Cross-objection is also dismissed as infructuous.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*